

## **ACT 9 OF 1976**

### **THE KERALA MUNICIPAL COUNCILS (EXTENSION OF TERM OF OFFICE OF COUNCILLORS) ACT, 1976\***

*An Act to provide for the further extension of the term of office of the councillors of municipalities other than the Punalur, Chalakudy, Tirur and Malappuram Municipalities.*

*Preamble.*—WHEREAS it is expedient to provide for the further extension of the term of office of the councillors of municipalities other than the Punalur, Chalakudy, Tirur and Malappuram Municipalities;

BE it enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Municipal Councils (Extension of Term of Office of Councillors) Act, 1976.

(2) It shall be deemed to have come into force on the 31<sup>st</sup> day of December, 1975.

2. *Extension of term of office of municipal councillors.*—Notwithstanding anything contained in the Kerala Municipalities Act, 1960 (14 of 1961), the term of office of the councillors of all the municipalities constituted under the said Act, other than the Punalur, Chalakudy, Tirur and Malappuram Municipalities, which expires at noon on the 31<sup>st</sup> day of December, 1975, shall extend upto noon on the 31<sup>st</sup> day of December, 1976.

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\* Received the assent of the Governor on the 22<sup>nd</sup> day of March, 1976 and published in the Kerala Gazette Extraordinary No. 176 dated 22<sup>nd</sup> March, 1976.

**3. *Repeal and saving.*— (1) The Kerala Municipal Councils (Extension of Term of Office of Councillors) Ordinance, 1975 (18 of 1975), is hereby repealed.**

**(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.**